GOVERNMENT OF INDIA MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION DEPARTMENT OF FOOD AND PUBLIC DISTRIBUTION

LOK SABHA UNSTARRED QUESTION NO. 3898 TO BE ANSWERED ON 9TH AUGUST, 2016

IMPROVEMENT IN PDS 3898. SHRI RAM TAHAL CHOUDHARY: SHRI JAGDAMBIKA PAL: SHRI RAOSAHEB DANVE PATIL: SHRI PRATAPRAO JADHAV: SHRI RAJESH KUMAR DIWAKER: SHRI K.N. RAMACHANDRAN: SHRI K.N. RAMACHANDRAN: SHRI R. PARTHIPAN: SHRI R. PARTHIPAN: SHRI MATI RAKSHATAI KHADSE: SHRI P.K. BIJU: SHRI NALIN KUMAR KATEEL:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री be pleased to state:

(a) whether recent surveys/studies by various bodies/organisations/media companies have pointed out irregularities in the Public Distribution System (PDS) in several States including beneficiary inclusion/exclusion errors, anomalies in number of cards and approved beneficiaries and if so, the details thereof along with the existing monitoring mechanism to check such irregularities, State-wise;

(b) whether some short term and long term measures have been recommended to improve the PDS and if so, the details thereof and the reaction of the Government thereto along with the action plan formulated for implementation of the said measures;

(c) whether the Government has issued any direction/advice to the States to strengthen PDS and ensure supply of foodgrains to poor people and if so, the details thereof along with the reaction of the States Governments thereto, State-wise;

(d) whether the Government is implementing any scheme for computerization and linkage of PDS with Aadhaar and involvement of private players in supply chain management and if so, the details and the present status thereof, State-wise; and

(e) the other measures taken by the Government to ensure that all the poor and needy/deserving families are covered under PDS and non-eligible families are excluded from the list of beneficiaries?

ANSWER

MINISTER OF STATE FOR CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION (SHRI C. R. CHAUDHARY)

(a): This Department has been getting the functioning of Targeted Public Distribution (TPDS) evaluated by different agencies from time to time. Recently, an evaluation study of the functioning of TPDS has been got conducted through National Council of Applied Economic Research (NCAER) in respect of 6 States namely Assam, Bihar, Chhattisgarh, Karnataka, Uttar Pradesh and West Bengal. The evaluation study has revealed certain shortcomings/deficiencies in the functioning of TPDS such as inclusion/exclusion errors and leakages/ diversion of foodgrains, details of which are at Annex-I & II. The report received has been sent to the States concerned for taking necessary remedial measures to remove the deficiencies noticed in the functioning of TPDS.

In terms of the Public Distribution System (Control) Order, 2001, State/UT Governments are to review the lists of BPL and AAY families every year for the purpose of deletion of ineligible families and inclusion of eligible families. Similarly as per Clause 4 of the TPDS (Control) Order, 2015 State/UT Government shall make all endeavours to eliminate bogus or ineligible ration cards as a continuous exercise. The exercise of deletion of bogus/ineligible cards and inclusion of eligible families is a continuous process and State Governments are to periodically carry out the same.

(b) & (c): Strengthening and streamlining of Targeted Public Distribution System (TPDS) is a continuous endeavour. To improve functioning of TPDS and effective implementation of it, Government has been regularly issuing advisories and holding meetings, conferences, etc. wherein State/UT Governments are requested for review of list of beneficiaries, improving the offtake of allocated foodgrains, ensuring timely availability of foodgrains at Fair Price Shops (FPSs), greater transparency in functioning of TPDS, improved monitoring and vigilance at various levels, improving the viability of FPS operations, etc. The National Food Security Act (NFSA), 2013 also contains measures for reforms in TPDS, to be under taken progressively by the Central and State/UT Governments. These reforms include cash transfer, door-step delivery of foodgrains at the FPS, application of information and communication technology tools including end to end computerization preference to public institutions/bodies in licensing of FPS,etc.

....3/-

With a view to reform and modernize the Targeted Public (d) & (e): Distribution System (TPDS), Government has initiated a plan scheme on 'End-to-end Computerization of TPDS Operations during 12th Five Year Plan (2012-17) on cost sharing basis with the States/UTs. The Costs are being shared on 90:10 basis with North Eastern States and on 50:50 basis with other States/UTs. This scheme comprises activities, namely, digitization of ration cards/beneficiary and other databases, computerization of supplychain management, setting up of transparency portals and grievances redressal mechanism. Further, guidelines for Fair Price Shop (FPS) automation have been sent to All States/UTs on 11.11.2014. FPS automation involves, installation of Point of Sale (PoS) devises at FPS for authentication of beneficiaries, recording biometric of sales to beneficiaries at the FPS, and uploading of transaction data in central server.

The activity-wise progress in States/UTs as on 26.07.2016 is at Annex-III.

In order to identify and weed-out duplicate / ineligible beneficiaries from the TPDS, and to enable better targeting of food subsidies – Government is undertaking Seeding of Aadhaar number in ration cards / beneficiaries database in all the States and Union Territories.

For checking of leakages and diversions of foodgrains, Government is pursuing with all States and UTs to opt for Direct Cash Transfers of food subsidy (i.e. DBT for foodgrains) to eligible beneficiaries.

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ANNEX REFERRED TO IN REPLY TO PART (a) OF THE LOK SABHA UNSTARRED QUESTION NO.3898 DUE FOR ANSWER ON 9.08.2016

Inclusion/Exclusion errors indicated in NCAER Report:

(Study awarded – March,2014) (Report submitted- September,2015)

Sl. No.	State	Inclusion Error (in %)	Exclusion Error (in %)
1.	Assam	28.49	70.84
2.	Bihar	18.38	30.45
3.	Chhattisgarh	22.09	1.93
4.	Karnataka	31.24	16.02
5.	Uttar Pradesh	22.16	63.12
6.	West Bengal	46.6	29.77

ANNEX REFERRED TO IN REPLY TO PART (a) OF THE LOK SABHA UNSTARRED QUESTION NO.3898 DUE FOR ANSWER ON 9.08.2016

Figures of leakages/diversion of foodgrains (rice & wheat) indicated in NCAER report.

(Study awarded - March,2014) (Report submitted- September,2015) NFSA states

S. No.	State	Leakage (in%)
1.	Bihar	16.28
2.	Chhattisgarh	6.95
3.	Karnataka	17.34

Non- NFSA states

S.No.	State	Card category	Leakage (in %)
1. Assam		APL	70.68
		BPL	36.76
		AAY	12.13
2.	Uttar Pradesh	APL	35.29
		BPL	32.87
		AAY	5.13
3.	West Bengal	APL	38.75
		BPL	28.19
		AAY	10.59

Annex-III

ANNEX REFERRED TO IN REPLY TO PARTS (d) & (e) OF THE LOK SABHA UNSTARRED QUESTION NO.3898 DUE FOR ANSWER ON 9.08.2016

Status of End-to-End Computerization of TPDS Operations

(as on 26.07.2016)

SI.	States/UTs	Digitization of Ration Cards	Aadhaar Seeding in RCs	Online Allocation of Foodgrains	Computerization of Supply-chain Management	Transparency Portal	Online Grievance Redressal	Toll Free Helpline Numbers	Operational ePoS
1	Andaman & Nicobar	100%	33%	S.Andaman	-	Yes	Yes	Yes	3
2	Andhra Pradesh	100%	100%	Implemented	Implemented	Yes	Yes	Yes	28,942
3	Arunachal Pradesh	100%	1.57%	-	-	Yes	-	Yes	0
4	Assam	100%	-	Implemented	-	Yes	Yes	Yes	0
5	Bihar	100%	0.06%	Implemented	Implemented	Yes	Yes	Yes	0
6	Chandigarh	100%	95%	NA	NA	Yes	Yes	Yes	DBT (Cash)
7	Chhattisgarh	100%	100%	Implemented	Implemented	Yes	Yes	Yes	11,828
8	Dadra & Nagar Haveli	100%	78%	-	-	Yes	Yes	Yes	
9	Daman & Diu	100%	90%	Implemented	Partial	Yes	Yes	Yes	51
10	Delhi	100%	100%	Implemented	Implemented	Yes	Yes	Yes	34
11	Goa	100%	95%	Implemented	Implemented	Yes	Yes	Yes	0
12	Gujarat	100%	77%	Implemented	Implemented	Yes	Yes	Yes	17,000
13	Haryana	100%	88%	Implemented	-	Yes	Yes	Yes	20
14	Himachal Pradesh	100%	95%	-	Implemented	Yes	Yes	Yes	0
15	Jammu and Kashmir	100%	62%	Up to TSOs	-	Yes	-	Yes	0
16	Jharkhand	100%	92%	Implemented	Implemented	Yes	Yes	Yes	2,198
17	Karnataka	100%	92%	Implemented	Implemented	Yes	-	Yes	3,877
18	Kerala	100%	95%	-	-	Yes	Yes	Yes	0
19	Lakshadweep	100%	97%	-	NA	Yes	Yes	Yes	0
20	Madhya Pradesh	100%	70%	Implemented	Implemented	Yes	Yes	Yes	22,401
21	Maharashtra	100%	87%	Implemented	-	Yes	Yes	Yes	93
22	Manipur	100%	0.37%	Partial	-	Yes	Yes	Yes	0
23	Meghalaya	100%	-	-	-	Yes	Yes	Yes	0
24	Mizoram	100%	0.39%	-	-	Yes	Yes	Yes	0
25	Nagaland	100%	0.41%	-	-	Yes	Yes	Yes	0
26	Odisha	100%	68%	Implemented	Implemented	Yes	Yes	Yes	32
27	Puducherry	100%	95%	NA	NA	Yes	Yes	Yes	DBT (Cash)
28	Punjab	100%	95%	Implemented	-	Yes	Yes	-	0
29	Rajasthan	100%	100%	-	-	Yes	Yes	Yes	24,647
30	Sikkim	100%	68%	Implemented	-	Yes	Yes	Yes	20
31	Tamil Nadu	100%	18%	Implemented	Implemented	Yes	Yes	Yes	12,297
32	Telangana	100%	100%	Implemented	Implemented	Yes	Yes	Yes	1,622
33	Tripura	100%	91%	Implemented	Implemented	Yes	-	Yes	25
34	Uttar Pradesh	100%	47.89%	Implemented	-	Yes	Yes	Yes	6
35	Uttarakhand	100%	66%	Implemented	-	Yes	Yes	Yes	8
36	West Bengal	100%	57%	Implemented	Implemented	Yes	Yes	Yes	0
		100%	60.13%	25*	15	36	32	35	1,25,104

* States/UTs with partially implementation of Online Allocation (A&N, J&K, and Manipur) are also counted in summary